if passed, would considerably enhance research opportunities for young students through the creation of 14 Universities dedicated to research and innovation.

Budgetary provision for infrastructural facilities in Schools

- 674. SHRI NATUJI HALAJI THAKOR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Central Government is not of the view to accord sanction to the proposed budgetary provision of Gujarat to carry out all the civil works, infrastructure facilities in schools till March, 2013; and
- (b) whether it would bear the responsibility of non-implementation of Supreme Court mandate in case Central Government does not allot the proposed additional budget to the State Government immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Government of India has approved an outlay of Rs. 44904.76 lakh including a spillover of Rs. 24810.74 lakh for carrying out the Civil Works/infrastructure facilities in schools during the current year 2013-14 for the Sarva Shiksha Abhiyan (SSA), in the State of Gujarat. Keeping in view the financial ceiling norm of 33% on civil works under the SSA, the Government has approved priority works viz., the construction of schools in unserved areas, girls' toilets and drinking water facility in compliance with the Right of Children to Free and Compulsory Education (RTE) Act, 2009, while the Construction of Block Resource Centres (BRCs)/Cluster Resource Centres (CRCs) buildings and other small works like electrification were not approved.

Recruitment of teachers

- 675. SHRI DEVENDER GOUD T.: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that to implement Right to Education Act, there is a need to recruit 14 lakh more teachers; and
- (b) if so, till now how many teachers have been recruited since implementation of the Act in 2009, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Under the Sarva Shiksha Abhiyan (SSA), a total of 19.82 lakh teachers had been sanctioned to the States till March,

2013 against which 14.01 lakh had been recruited. In addition, the States/UTs also have vacancies in the teacher cadre borne on the State Governments. In order to expedite the filling up of teacher vacancies, 26 States/UTs have already conducted the Teacher Eligibility Test (TET) for recruitment of teachers and the process is underway in others. Teacher availability has improved, which is reflected in Pupil Teacher Ratio (PTR) of 30:1 at the national level as per District Information System for Education (DISE) 2011-12 compared to 32:1 as per dies 2009-10.

State/UT-wise and year-wise details indicating teachers recruited against posts sanctioned under the SSA after the enactment of the RTE Act, 2009 is given in the Statement.

Statement A State/UT-wise and year-wise statement indicating teachers recruited against posts sanctioned under SSA after enactment of RTE Act, 2009

Sl. No.	State/UTs	Recruitment of teachers during 2010-11	Recruitment of teachers during 2011-12	Recruitment of teachers during 2012-13	Total
1	2	3	4	5	6
1.	Andhra Pradesh	55	26	0	81
2.	Arunachal Pradesh	0	0	1108	1108
3.	Assam	0	0	40756	40756
4.	Bihar	31838	0	9553	41391
5.	Chhattisgarh	1837	0	2208	4045
6.	Goa	0	10	0	10
7.	Gujarat	15052	11625	4753	31430
8.	Haryana	0	197	4266	4463
9.	Himachal Pradesh	93	7	100	200
10.	Jammu and Kashmir	9318	0	2529	11847

156	Written Answers to	[RAJYA SABHA]		Unstarred Questions		
1	2	3	4	5	6	
11.	Jharkhand	27	562	0	589	
12.	Karnataka	1396	0	0	1396	
13.	Kerala	0	0	2783	2783	
14.	Madhya Pradesh	19615	0	71270	90885	
15.	Maharashtra	3153	O	76	3229	
16.	Manipur	0	O	2719	2719	
17.	Meghalaya	896	2043	0	2939	
18.	Mizoram	0	O	289	289	
19.	Nagaland	0	O	2557	2557	
20.	Odisha	19690	O	0	19690	
21.	Punjab	4881	O	967	5848	
22.	Rajasthan	1082	O	6688	7770	
23.	Sikkim	0	O	220	220	
24.	Tamil Nadu	2412	7695	0	10107	
25.	Tripura	353	O	17	370	
26.	Uttar Pradesh	9443	O	18292	27735	
27.	Uttarakhand	0	O	0	0	
28.	West Bengal	49087	3644	22559	75290	
29.	Andaman and Nicobar Islands	0	127	4	131	
3 0.	Chandigarh	36	O	605	641	
31.	Dadra and Nagar Haveli	0	0	50	50	
32.	Daman and Diu	32	0	0	32	

Written Answers to		[12 AUG., 2013]		Unstarred Questions 157	
1	2	3	4	5	6
33.	Delhi	0	0	3798	3798
34.	Lakshadweep	4	4	0	8
35.	Puducherry	0	0	1	1
-	Total:	170300	25940	198168	394408

Unaided colleges

676. SHRI NATUJI HALAJI THAKOR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of unaided colleges established and run by the Trusts and Societies, across the country, State-wise;
- (b) out of which, how many are getting grants under 2F and 12B of UGC Act, 1956;
- (c) whether it is fact that unaided private colleges, which are operational for more than five years are not given permanent affiliation by the concerned universities due to which they are deprived of UGC grants;
- (d) how many private and State universities are getting grants under 2F and 12B of the Act, if not, what is the criteria and procedure laid down thereof for registration; and
- (e) the number and list of colleges, State-wise, whose applications for registrations are pending under those provisions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) As per the report of the University Grants Commission (UGC), there are 2208 unaided colleges established and run by Trusts and Societies. The State-wise list of such colleges is given in Statement-I (See below).

- (b) The UGC, as per its policy, does not provide general development assistance to self-financed colleges.
 - (c) While there may be cases where the unaided Private Colleges, which are